

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 123  
IA 235 of 2020  
IA 478 of 2020  
IA 526 of 2020  
IA 673 of 2020  
IA 833 of 2020  
IA/74(AHM)2021  
IA/261(AHM)2021  
IA/512(AHM)2021  
in  
CP(IB) 463 of 2019

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Reliance Asset Reconstruction Co Ltd  
V/s  
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..14/09/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Advocate, Mr. Arjun Sheth. Advocate, Mr. Shashvata Shukla.  
For the IRP/RP : Advocate, Mr. Vishal Dave.  
For the Respondent : Advocate, Mr. Harmish K Shah for R 5-8 in IA 673/2020.  
Advocate, Mr. Adkitay J Pandya for R 1-3. Advocate, Mr. Karan Yadav for R -5.

**ORDER**

**IA 235 of 2020, IA/261(AHM)2021, IA/512(AHM)2021**

Learned counsels appeared and submitted that these applications shall be heard together.

Accordingly, **IA 235 of 2020, IA/261(AHM)2021, IA/512(AHM)2021** are adjourned to 29.11.2021.

Abhishek

**IA 478 of 2020, IA 526 of 2020, IA 673 of 2020, IA 833 of 2020, IA/74(AHM)2021**

Some of the Respondents have already filed their replies. We direct learned counsel for the RP to make chart giving summary of each matter and the parties who are contesting. It is to be done within two weeks.

**IA 478 of 2020, IA 526 of 2020, IA 673 of 2020, IA 833 of 2020, IA/74(AHM)2021**  
stands adjourned to 30.11.2021.



**(VIRENDRA KUMAR GUPTA)**  
**MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**